

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

for ~~Admission~~
final disposal along
with OA 25/01

1/2/04

bench

for admission and
final disposal with
OA 25/01.

(Rejoinder not
filed.)

1/2/04

bench

On 25/01/04

for admission/
final disposal with
OA 25/01.

(Rejoinder not filed)

1/2/04

bench

On 25/01/04

Copies of order
prepared for counsel
by LOKI SARKAR.

1/2/04

W.P. 100 (5)

Order dated 04.02.04.

On the papers made on behalf of
Mr. C. M. K. Murty, adjourned to 10.02.04.

VICE-CHAIRMAN (P)
B

VICE-CHAIRMAN (S)

Order dated 10.2.2004

This O.A. has been filed by Radhanath Paramanik along with 12 others, who are workers in Mill Wright Organisation under erstwhile ^{Cuttack} S.E. Railway, seeking direction of this Tribunal to promote them from Gr.III to Gr.II post in the scale of Rs.4500-7500/-, taking into consideration their continuity in service from 1975 onwards and to grant them all consequential and financial benefits out of such promotion.

We have heard Shri C.M.K.Murty, learned counsel for the applicants and Shri S.R.Patnaik, learned Addl. Standing Counsel appearing on behalf of the Respondents.

Admittedly the applicants were appointed on casual basis in the year 1975, granted temporary status on completion of a period of 120 days from the date of their initial engagements and subsequently regularised in Gr.II with effect from 1998. In view of the reason that the applicants have been regularised only in the year 1998, it is submitted by the Respondents that they are not yet due for promotion nor there are posts available to offer them promotion. In view of

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this, it submitted by the learned counsel Shri Murty that the grievances of the applicants could be set at rest if the Respondents are directed to consider their case for financial upgradation under the A.C.P. Scheme. We do not think that the applicants having been regularised in the year 1998 could be able to get the 1st financial upgradation under the ACP Scheme after rendering 12 years regular service. The matter is best left to the respondents to take a view in this regard.

With this we dispose of the O.A. No costs.

b
VICE-CHAIRMAN (J)

Subba
VICE-CHAIRMAN (A)